

ASSAM ACT X OF 1953

THE ASSAM REPEALING AND AMENDING ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 20th May 1953)

[Published in the Assam Gazette, dated 27th May 1953]

An

Act

to repeal certain enactments and to amend certain other enactments

Preamble.

Whereas it is expedient to repeal certain enactments and to amend certain other enactments.

It is hereby enacted as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Repealing and Amending Act, 1953.
 - (2) It extends to the whole of Assam.

(3) It shall come into force at once.

Repeal Repeal of 2. The enactments specified in the First Schedule are enactments, hereby repealed to the extent mentioned in the fourth column thereof.

3. The enactments specified in the Second Schedule are certain hereby amended to the extent and in the manner mentioned enactments. in the fourth column thereof.

Savings,

4. The repeal by this Act of any enactment shall not affect other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in

[Price anna 1 or 1d.]

TO A DISCONTHE FIRST SCHEDULE

Repeals

(See section 2)

| Year | No. | Short title Ex | xtent of repeal |
|------|--------|--|----------------------------|
| 1937 | V | The Assam President's Salary Act, 1937 | The whole |
| 1937 | VI | The Assam Deputy President's Salary Act, 1937 | ,, |
| 1940 | VI | The Assam Local Board Elections (Emergency | The whole. |
| | | Provisions) Act, 1940. | |
| 1941 | VI | The Assam President's Salary (Amendment) Act, | 29 |
| | | 1941. | ** |
| 1941 | V | The Assam Deputy President's Salary (Amend- | ,, |
| | | ment) Act, 1941. | National State of the Land |
| 1941 | I | The Temporary Postponement of Execution of | ,, |
| | | Decrees Act, 1941. | " |
| 1942 | II | The Assam Local Board Elections (Emergency | |
| -, | no Tex | Provisions) Act, 1942. | " |
| 1944 | IV | The Assam Local Board Elections (Emergency | |
| 1/21 | | Provisions) Act, 1944. | 33 |
| 1945 | II | The Assam Local Board Elections (Emergency | |
| 1710 | | Provisions) Act, 1945. | ,, |
| 1946 | III | The Assam Urban Areas Rent Control Act, 1946 | |
| 1947 | VII | The Assam Committee of Enquiry (Appointment | " |
| 1721 | V 11 | and Evidence) Act, 1947. | " |
| 1948 | II | The Assam Local Board Elections (Emergency | |
| 1750 | 11 | Provisions) Act, 1948. | " |
| 1948 | III | The Assam New Motor Cars (Control of Commer- | |
| 1940 | 111 | cial Sales) Act, 1948. | " |
| 1949 | III | The Assam Local Board Elections (Emergency | |
| 1949 | 111 | Provisions) Act, 1949. | ,,, |
| 1950 | XXX | The Assam Disturbances (Commission of Enquiry) | |
| 1930 | AAA | | " |
| | | Act, 1950. | |

THE SECOND SCHEDULE

A ndments

(See section 3)

| Year | No. | Short title | | Amendments |
|------|------|-------------------------------------|-------------|---|
| 1910 | I E | astern Bengal and Ass Act, 1910. | sam Excise | In sub-section (1) of section 1 for the words "The Eastern Bengal and Assam Excise Act", the words "Assam Excise Act" shall be substituted. |
| 1947 | XIII | The Assam Primary Act, 1947. | y Education | In sub-section (1) of section 17, the existing clauses (dd) and (f) shall be re-numbered as clauses (f) and (g) respectively. |

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Year No. Short title

Amendments

1953 I

The Assam Liquor Prohibition
Act, 1952 (Assam Act I of 1953).

In section 2—(1) in the 'Explanation' under item (3) the fullstop at the end shall be deleted and following shall be added, namely:—
"and to rectified and denatured spirit".

(2) item (7) shall be deleted and item (8) shall be re-num-bered as item (7).